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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

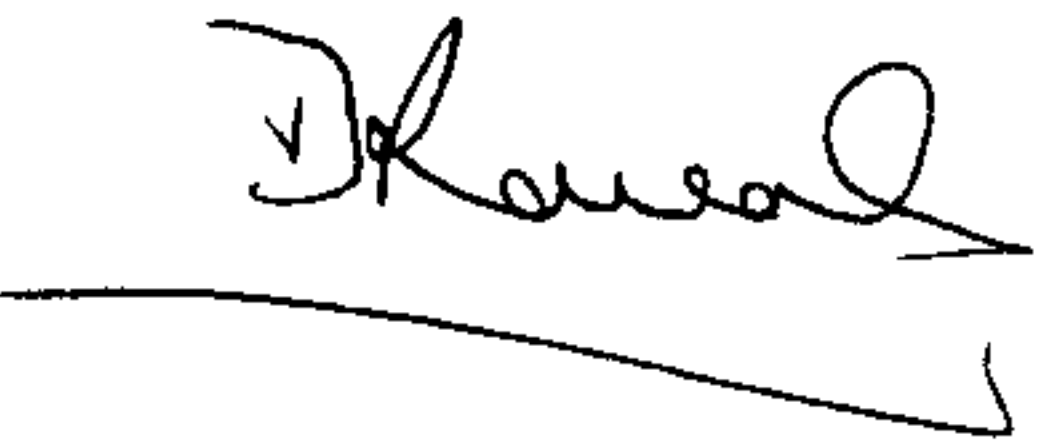
**CP(CAA) No. 38/NCLT/AHM/2018  
CA(CAA) No. 156/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Safal Realty Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dharmistha Raval	Advocate	Petitioners	
2.				

**ORDER**

Learned Advocate Ms. Dharmistha Raval present for Petitioners.

Common Representation of Income Tax department received.

Common Reply filed by petitioner.

Proof of service of notice of date of hearing on Statutory authorities filed.

Proof of publication filed.

No representation received from public.

Heard arguments of Learned Counsel for petitioner.

Order reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 16th day of February, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**